अल्मोड़ा, चमोली, गढ़वाल, टिहरी गढ़वाल, पिथौरागढ़ और उत्तर काशी के पहाड़ी जिले रियायती वित्त के लिए पात्र हैं। अल्मोड़ा जिला निवेश सहायता की केन्द्रीय स्कीम के लिए भी पात्र हैं।

योजना आयोग ने नवम्बर, 1978 में, पहाड़ी क्षेत्रों सहित पिछड़े क्षत्रों के समग्र प्रश्न पर विचार करने के लिए और उसके समाधान के लिए प्रभावी कार्यनीति का सुझाव देने के लिए, योजना आयोग के भूत-पूर्व सदस्य श्री बी0 शिवरामन की अध्यक्षता में पिछड़े क्षत्रों के विकास से सम्बन्धित एक राष्ट्रीय समिति स्थापित की थी। समिति ने अक्तूबर, 1980 के अंतिम सप्ताह में 'औद्योगिक प्रक्षीणन' के सम्बन्ध में अपनी रिपोर्ट प्रस्तुत की है। सम्बन्धित केन्द्रीय मंत्रालयों और राज्य सरकारों के परामर्श से इस रिपोर्ट की इस समय जांच की जा रही है। इस समिति की सिफारिशों की जांच कर लिए जाने और उस पर सरकार द्वारा अन्तिम राय कायम कर लिए जाने के बाद ही उत्तर प्रदेश के पहाड़ी क्षेत्रों में औद्योगिक विकास के संवर्धन के लिए वित्तीय सहायता की स्कीमों के मौजूदा स्वरूप में कोई परिवर्तन किए जा सकते है।

Lock-Out in Hindustan Pilkington Glass Works Ltd., Asansol

2236. SHRI SAMAR MUKHERJEE: Will the Minister of LABOUR be pleased to state:

(a) whether he has received memoranda dated the 3rd June, 1980 and the 11th July, 1980 sent by the CITU, AITUC and INTUC unions jointly protesting against the lock-out in Hindustan Pilkington Glass Works Ltd. at Asansol rendering 1800 employees jobless; and

(b) if so, the steps taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): (a) Yes, Sir.

(b) The matter was brought to the notice of the Government of West Bengal which being the appropriate Government under the Industrial Disputes Act, 1947 is principally concerned with the subject matter. The State Government, who had requested the Union Ministry of Industry to take over the Unit have now been informed by the Ministry of Industry that the circumstances do not justify the take over of the Unit under Industries (Development and Regulations) Act and that the Labour Commissioner, Government of West Bengal may be advised to resolve the Labour-management dispute so that lockout is lifted and normalcy is restored in the factory.

Inter-State Migrant Workmen Act

2237. SHRI RAVINDRA VARMA: Will the Minister of LABOUR be pleased to state.

(a) whether any steps have been taken to assess the working of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act; and

(b) if so, what are the main conclusions that have emerged from the assessment?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): (a) and (b) The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act and the Central Rules framed thereunder, came into force with effect from 2nd October, 1980. It is, therefore, too early to attempt any assessment, of the Act/Rules, at this stage.